

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) 144 of 2018

IN THE MATTER OF:

Krishna Enterprises **...Appellant**

Vs

Gammon India Limited **....Respondent**

With

Company Appeal(AT)(Insolvency) 145 of 2018

IN THE MATTER OF:

Om Industrial Corporation **...Appellant**

Vs

Gammon India Limited **....Respondent**

With

Company Appeal(AT)(Insolvency) 146 of 2018

IN THE MATTER OF:

Swastik Enterprises **...Appellant**

Vs

Gammon India Limited **....Respondent**

With

Company Appeal(AT)(Insolvency) 147 of 2018

IN THE MATTER OF:

Orissa Sales **...Appellant**

Vs

Gammon India Limited **....Respondent**

With

Company Appeal(AT)(Insolvency) 148 of 2018

IN THE MATTER OF:

Pavan Enterprises

...Appellant

Vs

Gammon India Limited

...Respondent

ORDER

20.04.2018 All these matters were taken up at 10.40 A.M. but in absence of any Counsel for Appellant(s), the appeals were passed over. At 12.45 hours when the matters were recalled, nobody appears on behalf of the Appellant(s) in spite of repeated calls.

In the aforesaid circumstances, we have no other option but to dismiss all these appeals.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Akc/gc